

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont. Case (Civil) No. 770 of 2017

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Kuldip Oraon.

... ..Petitioner

**-Versus-**

The State of Jharkhand & Ors.

... ..Opp. Parties

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Manish Kumar, Advocate.

For the State : Mr. Anoop Kumar Mehta, Advocate.

**11/14.09.2020**

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In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

It has been submitted by learned Counsel for the petitioner Mr. Manish Kumar that order of the Court has not been complied with in true letter and spirit.

However, since no show-cause has been filed, Opp. Parties are directed to file show-cause.

Put up this case after two weeks.

**(Dr. S.N. Pathak, J.)**

P.K.S.